

FORM NO. 21

(See rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,BENCH

OA/TA/RA/CP/MA/PT 04.45.96 of 20.....

Sri. Narain Srivastava.....Applicant(S)

Versus

U. O. 9. Respondent(S)

INDEX SHEET

Serial No.	DESCRIPTION OF DOCUMENTS	PAGE
1	Check list	1 to 2
2	Judgment dt. 27-2-90	3 to 9
3	Petition copy	10 to 29
4	Amended	30 to 63

Certified that the file is complete in all respects. *John D. DeLoach*

B.C. file Weeded & destroyed

Signature of S.O.

Signature of Deal. Hand

~~forintex~~
2012

(P.Y)
CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
LUCKNOW CIRCUIT BENCH

REGISTRATION O.A. No.45 of 1990.

Shri Narain Srivastava Applicant
versus
Union of India & Others Opposite Parties.

Hon. Justice K. Nath, V.C.

Hon. K.J. Raman, A.M.

(By Hon. Justice K. Nath, V.C.)

This application under Section 19 of the Administrative Tribunals Act, 1985 is for quashing the order dated 8.1.75, Annexure-2 and order dated 17.1.90, Annexure-2A and for direction to reinstate the applicant in service with full benefits of salary, allowances, increments and pensionary benefits as permissible under the Rules.

2. The applicant Shri Narain Srivastava has addressed this Tribunal in person and the question which has arisen immediately for consideration is whether this claim is within limitation.

3. The facts stated in the petition are that the applicant was appointed on 22.12.59 in the Railway Service and was working as a Clerk in the office of the Divisional Railway Manager, Northern Railway, Lucknow in 1968. He sent a letter of resignation from service on 1.6.68. Having heard nothing in that regard he made a representation, Annexure-3 on 11.7.68 stating that he had reported for duty on 1.7.68 but was not allowed to join on ground of his having submitted the resignation. He added that since then he had returned to Faizabad and was trying to obtain a

9
m

a certificate for practicing as an Advocate in Faizabad in case his resignation was accepted. He requested that he may be informed of the result of his resignation.

4. It is alleged that reply to representation dated 11.7.68, Annexure-3 was not received. Annexure-4 dated 25.8.70 is a letter of the Divisional Personnel Officer to the applicant stating that on account of his failure to repay certain advances drawn by him, whose details were given in the letter, the question of acceptance of his resignation did not arise. The letter called upon the applicant to repay the amounts of advances. In the context of that letter, the applicant wrote a letter, Annexure-5 dated 29.12.70 in which he called upon the Divisional Personnel Officer to arrange payment of his salary and admissible allowances with effect from June, 1968 upto date and also to intimate the date on which he could report for duty.

5. Nothing seems to have transpired for sometime. Annexure-I is a chargesheet dated 1.5.71 served upon the applicant for disciplinary proceedings on the charge of his having absented himself unauthorisedly from 1.6.68 which amounted to a failure to maintain devotion to duty punishable under Rule 3(2) of the Railway Servants (Conduct) Rules, 1966. In order to enable him to file a reply to the chargesheet the applicant sent a letter, Annexure-8 dated 10.5.71 by

(15)

which he requested for an opportunity to inspect certain specified documents. According to the applicant, that letter was not replied.

6. While on the one hand, the applicant seems to have been making representations to various authorities from time to time, ultimately on 8.1.75 the impugned order, Annexure-2 was issued by the Divisional Personnel Officer of the office of the Divisional Railway Manager, Northern Railway stating that the applicant had been on unauthorised absence from 1.6.68 and since the period of absence exceeded three months he was deemed to have resigned from service with effect from 29.8.68 (AN) in terms of Note 2 under Exception II of Rule 732 of the Railway Establishment Manual, Volume-I.

7. On 18.2.75, the applicant made representation, Annexure-9 to the Divisional Personnel Officer against Annexure-2 in which he stated inter alia that Rule 732 aforesaid was not applicable and that the order, Annexure-2 was in violation of Article 311(2) of the Constitution of India. According to the applicant, he heard nothing about his representation although he had continued to make further representations to the higher authorities.

8. Ultimately, he received Annexure-2A dated 17.1.90 of the Divisional Railway Manager, Northern Railway which runs as follows :-

" Reg: Re-instatement in service in E Branch of D.R.M. Office, N.Rly, Lucknow.

In reference to your representation dated 4.6.89 it is to inform you that you

(15)

(Ab)

were on unauthorised absence w.e.f. 1.6.68 and, therefore, you were deemed to have resigned from service w.e.f. 29.8.68 as advised to you vide this office letter No.814-E/EVI/74 dated 8.1.75.

No further action is, therefore, required from this office."

9. This petition was filed on 8.2.90.

10. The applicant has urged that limitation for the present petition is saved because of the appellate order, Annexure-2A in which the original order dated 8.1.75, Annexure-2 merged. While there can be no controversy about the proposition that in an appellate order the original order gets merged, the question is whether the order which is considered to be a appellate order is really an appellate order in which the original order could merge. The applicant admits that an appeal against Annexure-2 dated 8.1.75 could have been filed within a period of three months. No appeal was filed within three months. A representation was made on 18.2.75, Annexure-9 to the D.P.O. who issued the original order dated 8.1.75, Annexure-2. It is not shown that an appeal can be preferred to the very authority which has passed an order. Ordinarily, an appeal can be made only to a superior authority which is prescribed for the purposes of entertaining an appeal. We find therefore that neither Annexure-9 could be treated to be an appeal nor the applicant filed any appeal.

11. The motion on which the letter dated 17.1.90, Annexure-2A was passed by the Divisional Railway Manager

(Ab)

(A)

is described in Annexure-2A to be "a representation" dated 4.6.89 and not "an appeal". A copy of that representation also has not been produced before us and therefore it is not possible to interpret the representation to be an appeal.

12. An important feature of Annexure-2A is that it does not contain any decision. Having referred to the applicant's representation dated 4.6.89 it only informed him that he had already been advised by letter dated 8.1.75, Annexure-2 that he was deemed to have resigned from service with effect from 29.8.68 on account of unauthorised absence with effect from 1.6.68. Indeed, the last sentence of Annexure-2A leaves no manner of doubt that the Divisional Railway Manager purported not to take any action in the matter. In unmistakable terms he had recorded that no further action was required from his office. In other words, Annexure-2A does not constitute a final order in the matter of representation/ appeal of the applicant. The original order dated 8.1.75, Annexure-2 continues to be the last and final order on the subject. None of the representations which were made since then would bring any advantage to the applicant from the point of view of limitation.

13. The question whether or not Rule 732 of the Railway Establishment Manual Volume-I could be applied to the applicant's case or whether the order dated 8.1.75, Annexure-2 violates the provisions of Article 311(2) of the Constitution of India need not be

decided in this petition because, being barred by time, it is not entertainable. The contention of the applicant however is that his grievance is in respect of a continuous cause of action. We do not think that the cause of action which arose by order dated 8.1.75, Annexure-2 could be said to be continuous. It is wholly immaterial that a chargesheet dated 1.5.71 was issued to the applicant and was not pursued. Admittedly, in any case, the applicant had been kept out of employment atleast from 8.1.75 if not also since after 1.6.68 either because of the own conduct of the applicant or because of the silence of the Department.

14. If the impugned order dated 8.1.75, Annexure-2 was illegal or void and under the cover thereof the applicant had been kept out of job the cause of action for his reinstatement, nevertheless, arose atleast on 8.1.75. That cause of action could not be considered to be a continuous cause unless in the meantime he had been allowed to join and did join or the Department had acknowledged his right to join under the provisions of the Limitation Act. The remedy of the applicant to seek redress had expired under the Indian Limitation Act of 1963 itself long before the Central Administrative Tribunal was constituted under the Administrative Tribunals Act, 1985. That expired right could not be revived by enactment of the Administrative Tribunals Act.

(AP)

15. The applicant admitted that shortly after June, 1968 when he left for Faizabad with a view to practice as an Advocate he got himself enrolled as an Advocate in September, 1968. He appears to have been practicing as an Advocate since then and therefore we have had the benefits of the arguments not only of an applicant but also of an applicant who is an Advocate. We have given our anxious thought to the question and we are of the opinion that the claim is barred by limitation and the petition must fail.

16. The application is dismissed in limine.

Member (A)

Member (A)

John

Vice Chairman

Dated the 27th Feb., 1990.

RKM

8-2-90

CIVIL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

Registration No. 452 of 1989 (2)

APPLICANT(S) S N Srinivas

RESPONDENT(S) U.O.

Particulars to be examined

Endorsement as to result of examination

1. Is the appeal competent ?	Y
2. a) Is the application in the prescribed form ?	Y
b) Is the application in paper book form ?	Y
c) Have six complete sets of the application been filed ?	Y
3. a) Is the appealing time ?	Y
b) If not, by how many days it is beyond time ?	Y
c) Has sufficient cause for not making the application in time, been filed ?	Y
4. Has the document of authorisation/ Vakalathama been filed ?	Y
5. Is the application accompanied by B.D./Postal Order for Rs.50/-	Y
6. Has the certified copy/copies of the order(s) against which the application is made been filed ?	Y
7. a) Have the copies of the documents relied upon by the applicant and mentioned in the application, been filed ?	Y
b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	Y
c) Are the documents referred to in (a) above neatly typed in double space ?	Y
8. Has the index of documents been filed and paginated properly ?	Y
9. Have the chronological details of representation made and the outcome of such representation been indicated in the application ?	Y
10. Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal ?	N.C.

(AP)

Particulars to be ExaminedEndorsement as to result of examination

11.	Are the application/duplicate copy/spare copies signed ?	Y
12.	Are extra copies of the application with Annexures filed ? a) Identical with the Original ? b) Defective ? c) Ulling in Annexures Nos. _____ pages Nos. _____ ?	Y
13.	Have the file size envelopes bearing full addresses of the respondents been filed ?	No
14.	Are the given address the registered address ?	Y
15.	Do the names of the parties stated in the copies tally with those indicated in the application ?	Y
16.	Are the translations certified to be true or supported by an Affidavit affirming that they are true ?	NA
17.	Are the facts of the case mentioned in item no. 6 of the application ? a) Concise ? b) Under distinct heads ? c) Numbered consecutively ? d) Typed in double space on one side of the paper ?	Y
18.	Have the particulars for interim order prayed for indicated with reasons ?	Y
19.	Whether all the remedies have been exhausted.	Y

dinesh/

Deputy Registrar (J)
Date 02/02/89
Date of Regd. 02/02/89
A.M.

Before the Hon'ble Central Administrative Tribunal
Additional Bench, Allahabad Circle,
Bench at Lucknow.

5A ~~45~~ of 90 (L)

Sri Narain Srivastava Petitioner.

Versus

Union of India & Others Respondents.

INDEX

<u>S.No.</u>	<u>Description of document relied upon</u>	<u>Page No.</u>
1.	Application	1 to 18
2.	Annexure-I Memorandum letter No. 814-E/1-A dt. 1.5.71 (S.F. 5)	19 to 23
3.	Annexure-II Order No. 814 E/E IV/75 dt. 8.1.75	24
3A	Annexure-III Respondent no. 3 Letter No. E/6-1 dt. 17.1.90	25
4.	Annexure-III Application under Certificate of posting dated 11/12.7.68	26
5.	Annexure-IV Letter No. 814 E/L-IIA dt. 25.8.70	27
6.	Annexure-V Representation Under Certificate of posting dt. 29.12.70	28 to 29
7.	Annexure-VI Registered Application dt. 12.1.71	30
8.	Annexure-VII Letter No. 814 E/1-IIA dt. 12.2.71	31
9.	Annexure-VIII, Registered reply letter dt. 11.5.71	32 to 34
10.	Annexure-IX Registered application dt. 18.2.75	35
11.	Annexure-X Registered Representation dt. 18.5.87 ato Sri K.L.Siccka CPO NDLD	36
12.	Annexure-XI Representation to Sri Rajiv Gandhi dt. 19.12.88	37
13.	Annexure-XII Letter of Sri Sudhesh Kumar P.M.s Office no. 23/4/88 P.M.P.-11/ 344529 dt. 29.12.88.	38
14.	Annexure-XIII Memorial petition to Hon'ble Pre- sident of India(Regtd) dt. 8.9.88	39 to 41

P.T.O.

Recd. 27/12/89
by [unclear]
Sri Narain Srivastava
Petitioner

From 27/12/89
Applicant
Sri Narain Srivastava

15. Annexure-XIV- Hon'ble President of India's letter No. P-I-715 dt.13.9.88	42
16. Annexure-XV- Letter of respondent no.3 No. E-6-1 dt.8.2.89 to President Bar Assiciation Faizabad.	43
17. Annexure-XVI- Registered representation dated 26.9.89 to Sri R.K.Jain Chairman Railway Board, Rail Bhawan New Delhi.	44
18. Annexure-XVII Registered representation to Shri R.K.Jain Chairman Railway Board, New Delhi dt. 2.11.88	45
19. Annexure-XVIII- Registered A/D reminder to Hon'ble President of India dt. 25.4.89.	46 to 48
20. Annexure-XIX- Representation dt. 28.9.88 to Sri Rahul Jha, Sri. D.P.O. LKO.	49
21. Annexure-XX- Visitor's Pass No. 505386 dt. 23.1.89 by office of Railway Board New Delhi.	50

Sri Narain Srivastava
Appalled
Afflicted
(Sri Narain Srivastava)

0-2-92

For use in Tribunal Office :

Date of filing or
Date of receipt by Post.

Registration No. 45/904

Signature
for Registrar.

Before : The Hon'ble Central Administrative Tribunal,
Additional Bench, Allahabad, Circuit Bench,
At Lucknow.

Application under section 19 of Act No. 13 of 1985.

Sri Narain Srivastava son of Late Shri Kunj Behari Lal,
aged about 51 years, ~~Office Clerk Establishment Branch,~~
Divisional Rail Manager's Office, Northern Railway, Lucknow
U.P. at present resident of Khojanpur, P.O. and District
Faizabad, U.P. (Since removed from service).

----- APPLICANT/PETITIONER.

Versus.

1. The Union of India through General Manager,
Northern Railway, Baroda House, New Delhi.
2. The Secretary/Chairman, Railway Board, Rail Bhawan,
New Delhi.
3. The Divisional Rail Manager, Northern Railway,
Hazaratganj, Lucknow (U.P.)
4. The Divisional Personnel Officer, Northern Railway,
Hazaratganj, Lucknow (U.P.)

Convenor
Advised

----- RESPONDENTS.

(1) Particulars of the Order against which the application is made. :-

This application is against the following order :-

(A) Memorandum letter No. 814-E/1-1A dated 1-5-1971

issued by Shri J. Vesdeva, the then Divisional Personnel Officer, Northern Railway, Hazaratganj, Lucknow (S.F. 5) (Annexure No. 1).

(B) Order No. 814-E/EIV/74 dated 8-1-1975 passed by

Shri J.N. Gauha, Divisional Personnel Officer, Northern Railway, Hazaratganj, Lucknow (U.P.)

(Annexure No. 2).

(C) Letter No E/6-105/7-1-90 (Annexure 1A) by respondent No 3, rejecting applicant's request for re-mobilisation in service by

Subject in Brief :- Subpara (Supra) this para

item 'A' relates to issue of Chargesheet (S.F. 5) to applicant in which charges against him is mentioned therein for furnishing explanation on account of alleged unauthorised absence from duty.

That of Sub-para (Supra) Order 'B' pertains to that since the applicant absented himself from duty which exceeded more than 3 months with effect from 1-6-1968, so he is deemed to have resigned from service with effect from 29-8-1968 (AN) in terms of note 2

under exception II of Rule 732-R.I, which has further being held ~~contaminated~~ vide respondent No 3 letter Annexure 2A dt 17-1-90 referred 'C' above. b

(2) Jurisdiction of the Tribunal :-

Shivaram
Adw

The applicant declares that the subject matter of the order against which he wants re-dressal is within the jurisdiction of the Hon'ble Tribunal.

(3) Limitation :-

That the applicant took one month leave on average pay from 1-5-1968 by the Competent Authority which expired on 31-5-1968. On 1-6-1968 applicant submitted resignation to respondent No. 4 from the post of Office Clerk and he was not allowed to resumbend duty by the respondent No. 4 on the pertex that the order on resignation would be passed by 15th June 1968.

That when no reply was given to applicant by the respondent No. 4 within the period stipulated, he went to office to report for duty on 1-7-1968 but applicant was not allowed to resume duty and his signatures were cut-out by the then C.C.E. II Shri P.L. Kapoor and he took me before the D.P.O. who told the applicant that since he had resigned from service so no question arises to allow him to resume duty.

That on 11/12-7-1968 the applicant send a application under Certificate of Posting (Annexure No.3) to C.C.E.(II) I/C of the Branch that inform the applicant about the progress and that the applicant is taking license to practice as an Advocate at Faizabad.

That respondent No. 4 vide his letter No. 814-E/1-1A dated 25-8-70 informed applicant that since there are Govt. dues outstanding against him, so no question arises for the acceptance of his resignation dated 1-6-68 and the applicant was asked to pay the

Govt. dues, then the same may be considered (Annexure 4).

Shivam Singh ^{Govt} Adv

ALS

: 4 :

In between 1968 to 25-8-70 the applicant went to Office respondents ~~and~~ and took interview with concerned Officers and requested for allowing the applicant to resumed the duty or settle the matter after setting off the Government dues from the Provident Fund Amount outstanding at the credit of the applicant.

That again the applicant submitted a representation under certificate of posting dated 29-12-70 to respondent No. 4 (Annexure 5) that immediate duty be given to him. Further registered letter on 12-1-1971 was sent to respondent No. 4 and copy to respondent No. (Annexure 6) that the applicant be allowed to resumed duty as his financial condition was worsening and he was not in a position to pay the Government dues in lump sum.

That on 12-2-1971 respondent No. 4 vide his letter No. 814 E/1-1A dated 12-2-71 acknowledge the applicants registered application dated 12-1-1971 and showed the inability to allow the applicant to resumed duty (Annexure 7).

That instead giving duty respondent No. 4 issued a Charge-Sheet (S.F.5) for removal from service on account of unauthorised absence from duty (Annexure I). The applicant vide his registered reply dated 11-5-1971 demanded certain Official records for inspection and preparation of his defence and to submit a reply to

Shivarambhat
Adv

Rb

his above Charge-Sheet (Annexure 8). The records were not been made available to him till now. Again reminders were sent on 8-7-71 and 5-4-73 and the applicant personally met respondent No. 4 to finalize the Charge-Sheet. It concludes the matter that respondent No. 4 issued Charge-Sheet to applicant just to save himself from the tortious liability of not giving the applicant duty in office. No preliminary enquiry was held by the respondent nor any regular enquiry was conducted into the charges by respondent No. 4.

That the respondent No. 4 vide his letter No. 814-E/EIV/74 dated 8-1-75 passed the order to the effect that since the applicants absence from duty exceeds more than three months on 28-8-1968 (AN), so he is deemed to have resigned from service in terms of rule 732-R(ii) of Estt. Code Volume I (Annexure - 2).

That on 18-2-75 grievance under the D.A. and rules 1968 was preferred to the respondent No. 4 (Annexure - 9). Again appeal was preferred to D.S., N. Rly. Lko. on 13-9-75 and copy to G.M.(P), New Delhi. Further on 18-9-75 representation was given by the applicant was reviewing the order dated 8-1-75. In between 1976 to 1980 applicant made representations and personally met many times to concerned Officer to decide the case as the same was becoming old one. They were giving assurance to decide the matter early. It was also requested to them to allow the applicant to

Shivarambala
Adu

resumed duty in office but the respondents deliberately obstructed applicant not to work in office. Due to this mental tourcher and harrassment by the respondents applicant develop stomach trouble in the year 1983 to 1985 with the result that respondents kept silent and they did not give any interm or final reply to their valid grievance. During the year 1983 to 1985 applicants two daughters became seriously ill and he had to invest a lot of money in their treatment. Applicant was confident that his appeal and grievance pending at the hands of respondents would be decided by them in reasonable time.

That when no decision was given by the respondent about the valid grievance of the applicant, then he made a registered representation to respondent No. 3 on 26-7-1986, to re-instate him in service. The applicant fur-ther represented the matter to Hon'ble State Minister for Railway on 8-9-87. Again on 14-7-1987 the applicant made representation to Honourable Prime Minister of India who informed applicant vide his letter No. 337968 dated 20-7-87 that Ministry of Railways shall decide the matter.

That again the applicant made registered A/D representation dated 18-5-87 to Shri K. L. Siccka, C.P.O., N. Rly., Baroda House, New Delhi (Annexure - 10) for re-instatement in service and redressal of his grievance. On 30-3-1987 Mr. Siccka was on Inspection tour of Lucknow Division and applicant met him at Ayodhya Railway Station. He took my representation and

S. D. Narasimha
Advised

8/2

directed Shri H.V. Sharma, Sr. D.P.O. Lucknow to decide the matter early and after seeing the charge-sheet and reply of the letters and order of automatic termination of applicants service he expressed the view that both the orders were wrong. Shri Sharma was taking time to finalize the matter whenever applicant met with him in his office. On 17-8-1987 Mr. Sharma told me in his office that applicants case for re-instatement in service was favourably recommended to respondent No. 1 and on final decision it would be communicated to him. When the applicant enquired from the office of respondent No. 1 then it came to light that nothing was recommended. Thereafter in the last week of August, 1987 Shri Sharma was transferred from Lucknow division to Principal, Training School, Chandausi. In this way Mr. Sharma has deceive applicant in giving a false information about above case.

That Shri Nirmal Khattri, M.P. of applicant's constituency vide his letter No. Nil dated 18-1-88 wrote to Shri K.L. Siccka, C.P.O., N. Rly. Baroda House, New Delhi that applicant's grievance be decided early and he should be helped in re-instatement in service. Again applicant submitted a representation to Shri Rajiv Gandhi Honourable Prime Minister of India on 19-12-88 (Annexure-11) and on 21-2-89 (Annexure - 11) about re-instatement in service and decision of his valid grievance. Shri Sudesh Kumar, Section Officer of P.M.'s Office vide his
S. Sudesh Kumar
Advocate

RJD

letter No. 23/4/88 - PMP-II/344529 dated 29-12-88

(Annexure - 12) informed applicant that the representation has been forwarded to Ministry of Railways for appropriate action. In this way applicant made lot of registered and unregistered representation about his valid grievance to respondents, but all of them have been left undecided by the respondents till now. On personal Interview with the respondents from time to time, they have been giving assurance to decide

favourably at an early date. Now respondent No-3 vide his letter No E/6-1(D)-17-90, replied applicant, rejecting his petition (Annexure 2A)

That lastly the applicant elected relief by way of memorial and review petition to Honourable President of India under the relevant service rule (Annexure No. 13) so the present application is not time barred. The

Honourable President vide letter No. PI-715 dated

13-9-88 (Annexure - 14) informed applicant that the

representation dated 8-9-88 has been forwarded for

appropriate action to the Secretary, Railway Board,

Rail Bhawan, New Delhi and any further correspondance,

if any, should directly be made from him quoting

President's letter No.

. Thereafter

the applicant sent many registered and unregistered

representations to Shri R.K. Jain, Secretary, Railway

Board and Shri J.C. Ahuja, Deputy Director Establishment,

Railway Board, New Delhi about the above decision of the

memorial and re-instatement in service on various legal

Shrawan Singh
Ahuja

App

and factual grounds mentioned therein but no in term or
final reply has been giving by the respondents ^{as till 17-1-90} so far.

That the respondent No. 3 vide his letter No. E-6-1
dated 8-2-89 (Annexure - 15) wrote to President Bar
Association, Faizabad about applicant's registration
No. as an Advocate and the length of Practice as An
Advocate at Faizabad to enable them to decide the

applicants above grievance. Now respondent No. 3 in his letter
No. E/6-1/17-1-90 (Annexure 14) here by inform applicant regarding his application.

That after expiry of six months from 8-9-88 the
date of submission of memorial to Hon'ble President of
India, thereafter within one years, this petition is
being filed. The cause of action of this petition is
recurring and continuous. Hence the same is within
prescribed period of limitation u/s 21 of the Act No.
13 of 1985.

(4) Facts of the Case. :-

The facts of the case are given below :-

(A) That the applicant after the due selection from
Railway Service Commission, Allahabad for the
post 'Ticket Collector' on N. Rly. was appointed
by the D.P.O., N. Rly., Ferozpur (Punjab) on the
post of Office Clerk on 22-12-1959 F.N. in his
office. He was subsequently transfer from there
to Works Manager, N. Rly., Charbagh, Lucknow.
Lastly from there he was transferred under
respondent No. 3.

Shivaram Swami

(B) That while working under respondent No. 4, applicant submitted resignation on 1-6-1968 the detail of which has been mentioned in para - 3 of this petition. The said resignation has not accepted by him as communicated vide Annexure - 4.

(C) That when the acceptance of the resignation of the applicant was not communicated ^{and the applicant was not allowed to resumb} to respondent the duty on 1-7-1968 by the D.P.O., N. Rly., LKO. On the pretext that since he has submitted resignation and so ceased to be a Railway servant and further he was pressed to deposit Govt. dues outstanding against him. Soon after about one month from the date of submission of resignation, when no written reply was given within 15 days, applicant always applied orally and in writing to respondents that he may be allowed to resumb duty in office, but till now ^{the} ~~either~~ ^{not} duty was given ~~no answer was given~~ Now ^{NO-3} final reply was given by the respondents about his valid grievance vide Annexure 2A

(D) That the moment applicant applied for duty after the resignation was not accepted, the resignation in question stood revoked and consequently Shri J. Vesdeva, D.P.O., N. Rly., Lucknow, issued Charge-sheet (S.F.-5) for removal of service of applicant as mentioned in para 3 of this petition.

Subramaniam

Adv

(E) That the applicant demanded certain Official records from respondent No. 4 vide Annexure - 8 to reply the Charge-sheet dated 1-5-1971 but it has not been made available till now with the result that reasonable opportunity of adducing evidence and submitting explanation was not afforded to the applicant.

(F) That the respondent No. 4 failed to constitute an Enquiry Committee in view of the Charge-sheet dated 1-5-1971 with the result that no enquiry was held about the charges levelled against the applicant nor any second show-cause notice under the D.A. & R Rule 1968 was given to applicant. The Charge sheet in question was never withdrawn by the respondent No. 4.

(G) That the respondent No. 4 passed order as per Annexure - 2 that the applicant is deemed to have resigned from service and in this way his services were automatically terminated. Applicant had become permanent employee even at the time of issue of Charge-sheet so the rule cited by respondent No. 4 in Annexure - 2 is wholly in-applicable and unconstitutional.

(H) That respondent No. 4 once entered into a disciplinary proceeding against the applicant under rule 9

S. D. Narbod
Adw

XIV

of R.S.(D.A. & Rules 1968), so without exhausting the principles of natural justice as guaranteed under Article 14 and 311(0) of the Constitution of India and under rule 9 to 18 of R.S. D.A. & Rules, 1968, no such order as mentioned in Annexure - 2 and during the pendency of Enquiry against applicant could be passed by the respondent No 3 & 4. The respondent was estopped by his own official records to pass the order of deemed to have resigned, which amounted removal from service of the applicant. It further concludes that respondent No. 4 played fraud upon his own power by exceeding jurisdiction not vested in him by law. Respondent No 3 rejected application for removal of respondent No 4 on 24th Feb 1971 wholly without any legal force to stand by.

(I) That once the applicant's letter of resignation was not accepted by the respondent No. 4, then in the above mentioned facts and circumstances, the order of termination of service of applicant from retrospective effect is void ab initio and casts a cloud upon the right of applicant to hold the post. In this way there is strict breach of statutory obligation on the part of respondent not to allow applicant to resume duty in office till now with this conclusion applicant could not seek employment out of railway department and only took licence to practice as an Advocate, to earn a livelihood to maintain himself and the dependent members of his

Shivarambhu
Advocate

424

family which was but natural in the circumstances
of the case.

(5) New grounds for relief with legal provision :-

(1) That the impugned orders dated 8-1-75 is against the principles of natural justice. and 17-1-90

(2) That although Article 14 of the constitution is not the begetter of the constitution yet it is the constitutional guardian.

(3) That the ~~impugned~~ order being volitative of Article 14 and 16 of the Constitution falls with the rule of Mischief.

(4) That the ~~impugned~~ orders dated 8-1-75 is volitative of Article 311 of the Constitution. and 17-1-90

(5) That charges once having being framed without concluding the proceedings, become ineffectual in law.

(6) That the petitioner is not allowed any reasonable opportunity of defend and was prevented from participating in the proceeding.

(7) That the proceeding entailing the removal/dissusal of the petitioner are bad abnitio.

(8) That the ~~impugned~~ orders has been passed on a mis-understanding of the provisions contained in terms of note under exception 11 of rule 732-R.I.

(9) That an automatic termination of service is against the tenets of judiciality.

Shivnath Pandit
Approved

(10) That the ~~impugned~~ order is bad, defective, illegal
improper and unstandable in the eye of law.

(11) That a resignation without it's acceptance has
no significance in the eye of law.

(12) That the acceptance of the resignation was not a
communicated at all nor it was accepted.

(6) Details of remedies exhausted :-

The applicant declares that he has availed all the
remedies available to him under the relevant service
rule :-

(i) Application under certificate of Posting dated
29-12-70 to Shri J. Vesdeva, D.P.O. Lko. (Annexure
- 5) for allowing me to resumed duty. No reply
either by Shri Vesdeva or by Shri T.P. Kapoor,
S.P.O., N. Rly. New Delhi.

(ii) Registered A/D application dated 12-1-71 to D.P.O.
N. Rly. Lko. (Annexure - 6), Prayer was made to
allow applicant to resumed duty. The D.P.O. vide
his letter No. 814 E/1-1A dated 12-2-71 replied
vide (Annexure - 7) that the question of acceptance
of resignation does not arise.

(iii) Registered A/D application dated 10/11-5-71 to
D.P.O., N. Rly. (Annexure - 8) Lko. for inspection
of relevant documents to prepare the defence
against the Charge-sheet (Annexure - I), but no
reply was given by him.

Shivaram
Answered

(A26)

- 15 -

(iv) Registered A/D application dated 18-2-75 and appeal and review (Annexure - 9) against the order of D.P.O. dated 8-1-75 (Annexure - I) - No reply was given to applicant.

(v) Application dated 11/12-7-68 under certificate of posting to Shri P.L. Kapoor, C.C.E. II, D.S. Office, Lko. (Annexure - 3) went to report for duty but was not allowed to sign attendance register - No reply.

(vi) Registered representation to Honourable State Minister for Railways dated 29-9-86 (Annexure -16) copy to G.M.(P), N. Rly. N.D.L.S. & D.R.M., N.Rly. Lko., - No reply.

(vii) Registered A/D representation to Shri K.L. Siccka, C.P.O., N. Rly., Baroda House, N.D.L.S. dated 18/5/87 (Annexure - 10) - No reply.

(viii) Registered representation dated 26-9-89 to Shri R.K. Jain, Chairman, Railway Board, N.D.L.S. - No reply. (Annexure - 17).

(ix) Registered A/D Memorial & representation to Honourable President of India dated 8-9-88 (Annexure No. 13). The Honorable President of India vide letter No. PI-715 dated 13-9-88 replied applicant that Secretary, Railway Board, New Delhi has been directed to take appropriate action on representation and any further

Subhash
Adhikar

A2X

correspondance on the subject be made direct to

him quoting the reference above (Annexure No. 14)

(x) Registered application dated 2-11-88 to Shri R.K. Jain, Secretary/Chairman, Railway Board, Rail

Bhawan, New Delhi - No reply Annexure No. 17

(xi) Registered A/D representation dated 19-12-88 to Shri Rajiv Gandhi, Honourable Prime Minister of India (Annexure No. 11). The reply of Honourable Prime Minister vide letter of Shri Sudesh Kumar No. 23/4/88-PMP-11/344529 dated 29-12-88 (Annexure No. 12) intimating me that the same has been sent to Ministry of Railway for appropriate action and further correspondance be made.

(xii) Registered A/D reminder to Honourable President of India dated 25-4-1989 of original memorial of

applicant and copy to all concerned - No reply Annexure No. 18

(xiii) Registered A/D reply letter no. E/6-101-17-1-90 (Annexure 2A) by respect no. 3, rejecting applicants valid grievance by

(7) Matter of Grievance as stated above not previously filed or pending with any other court.

(i) That the applicants departmental appeal and ~~has been rejected on 17-1-90 in 2A~~ application about valid grievance and memorial under the relevant service rule is pending without any final decision before the respondent ~~as on 2~~

(ii) That the applicant further declares that he had not previously filed any Writ petition or suit regarding the matter in respect of which this

S. Narasimha
Advocate

7/22

application has been made before any court of law or any other Bench of the Tribunal and nor any such Writ Petition or suit is pending before any of them.

(iii) That vide Annexure No. 15 respondent No. 3 wrote a letter to President, Bar Association, Faizabad for certain quarry, ~~but~~ ^{The} final decision has been given by them on the present grievance of applicant. ~~vide respondent no-3 letter No E/6-1/Dr/7-1-90 Amr/2A b~~

(8) Relief Sought :-

In view of facts mentioned in para 6 above the applicant prays for the following relief :-

- (1) As to declare the impugned orders dated 8-1-75 & 17-1-90 as null and void as if it were non-existent.
- (2) That the petitioner be restored to service with full benefit of consequential relief i.e. including Salary, allowances, increments, pensionary benefit etc. as permissible under the relevant service rule.
- (3) Any other benefit which the petitioner is entitled under the relevant service rule.

(9) In term order, if any, prayed for :-

Pending final decision of the application, the applicant seeks the following interim relief :

- (1) That till decision of this petition the applicant may kindly be ordered to be restored to service.

S. D. Narwani
Advocate

(279)

(10) The application is to be presented personally before the Honourable Tribunal and requests for hearing at admission stage.

(11) Particulars of ~~Bank Drafts~~ / Postal Order filed in respect of application.

(1) Postal order no 706-288368 for Rs 20/- issued by Post Master at 6-2-90 from Kachayi Post Office Farzabad in the name of Registrar C.A.T.

(2) Postal order no 6-2-90 no 706-288367 for Rs 20/- issued by Post Master, Kachayi Post Farzabad in the name of Registrar C.A.T. Allahabad

(3) Postal order 6-2-90 no 610-639926 for Rs 10/- issued by Post Master Kachayi Post Farzabad in the name of Registrar C.A.T. Allahabad

(12) List of Enclosures :-

1. Annexure 1 to 20

2.

3.

4.

VERIFICATION.

I, Shri Narain Srivastava son of late Shri Kunj Behari Lal aged about 51 years once Clerk under D.R.M., N. Rly., Hazaratganj, Lucknow, resident of village Khojanpur do hereby verify that the contents of para 1, 3, 4, 6, 7, 10, 11 and 12 are true to my personal knowledge and Paras Nos. 2, 5, 8 and 9 are believed to be true on legal advice and that I have not suppressed any material fact.

Place : Lucknow.

Date : 2-2-90

Shri Narain Srivastava.

Signature of applicant.

Annexure I

A30

Registers A & B

STANDARD FORM OF COMPLAINT

STANDARD FORM OF COMPLAINTRule 9 of the Railway servants discipline and
Appeal Rules, 1963).No. D14-B/1-1A

(Name of railway administration)

(Place of issue Delhi)4-1974Dated 01-8-1974

MEMORANDUM.

The President/Chairman/General Manager/Deputy General Manager/Divisional Officer/Officer is to hold an inquiry against Shri N. N. Narain, Secretary under Rule 9 of the Railway servants discipline and appeal Rules, 1963. The substance of the imputation of misconduct (charge) is proposed to be held is set out in the Notice of complaint of conduct (Annexure I). A statement of the imputations of mis-conduct or mis-behaviour in support of each charge is enclosed annexure II. A list of documents by whom and a list of witnesses by whom the article of charge are proposed to be sustained are also enclosed annexure III & IV.

Shri N. N. Narain, Secretary

2. Shri _____ is hereby informed that if he so desires, he can inspect and take extracts from the documents mentioned in the enclosed list of documents (Annexure III) at any time during office hours within five days of receipt of this Memorandum. If he desires to be given access to any other documents which are in the possession of railway administration but not mentioned in the enclosed list of documents (Annexure III), he should give a notice to that effect to the undersigned Chairman/General Manager/Deputy General Manager/Divisional Officer/Officer within ten days of the receipt of this Memorandum, indicating the relevance of the documents to be returned by him within five days. The disciplinary authority may refuse permission to inspect all or any such documents as are, in his opinion, not relevant to the case or it would be against the public interest or security of the state to allow access thereto. He shall complete inspection of additional documents within five days of their being made available. He will be permitted to take extracts from such of the additional documents as he is permitted to be inspected.

Shri N. N. Narain, Secretary

3. Shri _____ is informed that request for access to documents made at later stages of the inquiry will not be entertained unless sufficient cause is shown for the delay in making the request within the time limit specified above and the circumstances shown clearly that the request could not have been made at an earlier stage. The request for access

Attested

(Signature)A. S. Verma
Applicant

2

83

१९

1. In accordance with the provisions of the
Rules, 1963 or the orders/directions issued in pursuance of the
said rules, the inquiring authority may discontinue the inquiry ex-p
parte. *(Signature of Mr. Justice S. Venkateswaran)*
S. Venkateswaran
is present

S. The attention of Shri Yer Mehta is invited to Rule 20 of the Railway Services (conduct) rules, 1966, under which a railway servant shall bring or cause to bring any political or other influence to bear upon any supervisor or authority to further his interests in respect of material pertaining to his service under the Government. If my representation is received on his behalf from Shri. Yer Mehta in respect of any matter relating to him, in these proceedings, it will be presumed that Shri Yer Mehta has made a representation and that it has been made at his instance no action will be taken against him for violating or rule 20 of Railway Services (conduct) rules, 1966.

2. The recip^r of this memo is often to be used with care.

of the order and of the form of the first 66.

Shri Narasimha Swami
- Chaitanya Kripa
- 20. 1. 1980. C. P.

④ Copy to Shri _____ (Name of the addressee) _____
the lending authority for information.

§ This time limit may be extended upto 15 days at the discretion of the competent authority.

8. This time limit may be extended up to twenty days at the discretion of the competition authorities.

2. To be retained whatever is given or the railway Board is the competent authority.

where the President is the disciplinary authority.

④ If it is used when it is applicable, a. Rule 16(1) of the Rules of Court of Justice of the European Communities.

Railway servants' discipline & app. ad. rules, 1863, now to be inserted in the copy sent to the railway servant.

* Strike out whichever is not applicable.

** Submission of such list at this stage would not be insisted upon if the employer does not comply with this requirement.

Acte 16

SAP
Adviser.
Applicant

✓ 15
cont'd

P.32

Page 21
NORTHERN RAILWAY

Good from page 21
 resignation by the Comptroller
 Aerobatic Show. Designated to
 maintain the same to day
 terms of Rule 300 of the Railway
 Service Conditions, 1956

1. 1. 1957
 Dist. Personnel Office
 P. D. Office Lucknow

Answered

List of occurrences by which
 the articles of charge placed
 against Mr. S. M. Narain Srinivasan
 before the Dis. Office Lucknow

1. Application of design notes
 191-68 from Sh. 50. Mar. 1956
 Signature: Clerk - D. S. Rao
 2. Letter no. D. 14-61-14 dated 15-7-56.

Dist. Personnel Office

Attested

S. D.
 Advocate
 Appalled

con 16
15

(R.S.)

NORTHERN RAILWAY

Against Standard Form No. 5
Memoandum of Charge sheet issued
July 9 of the R.R.D.R. Rules, 1968

Arrears

Statement of articles of Charge
 found against Shri Narain
 Sivarama Clark

Article - I

That the said Shri Narain Sivarama
 while functioning as office clerk
 in the office of the General Manager
 of R.D. No. 1000 M.C. of this railway
 in the period of June - 1968 absconded
 from duty w.e.f. 01-6-68 till 20th July
 thus he failed to render his services
 in due accordance of Rule 30 of the
 Railway Services Regulation Rules, 1936.

Prop. Personnel Officer
Arrears - II A.D.H. (Head)

Statement of expectation of duty
 conduct or in behaviour in respect of
 the articles of charge issued against
 Shri Narain Sivarama office Clerk
 as office-clerk

That the said Shri Narain
 Sivarama office clerk while working
 in the office of the General Manager
 in the period of 1-6-68 absconded
 himself from duty w.e.f. 1-6-68 till 20th
 July 1968 without the acceptance of his resignation.

Attested
 Shri
 New
 Appoint

ASU

Northern Railway

Divil. Supdtt.'s Office,
Lucknow.

No. 814-E/EVI/74.

Dated: 8.1.75

Shri S.N. Srivastava,
Clerk 'E',
Vill: Khajenpur,
P.O. & Distt. Fiazabad.

Your have been on unauthorised absence with effect 1.
and since the period of absence has exceeded 3 month
are deemed to have resigned from service with effect
29-8-1968(AN) in terms of note 2 under exception 1
732, R.I.

SD ----- -----
Divisional Personnel Officer,
Lucknow.

Copy forwarded for information and necessary

- 1) The Divisional Accounts Officer, Lucknow.
- 2) Asstt. Supdt. (Pay Bill).
- 3) Hd. Clerk (Settlement)
- 4) Law Asstt. in office.
- 5) The Manager, O & R Rly. Coop. Society, Lucknow.

Attested
GSW
Am. 11-1-75
Appalled -

Northc. Railways

Divil. Supdt. 'o Office,
Lucknow.

No. 814-E/EVI/74.

Dated 4/5/1974- 8-A-75.

Shri S.N. Srivastava,

Clerk 'B',

Vill: Bhajanpur,

E.O. & Distt. Piesbed.

You ~~hav~~ been on unauthorised absence with effect 1-6-1968 and since the period of absence exceeded 3 months, you are deemed to have resigned from service with effect from 29-8-1968 (A.R) in terms of note under exception II of Rule 732, R.T.

Divisional Personnel Officer,
Lucknow.

Copy forwarded for information and necessary action to :-

- 1) The Divisional Accounts Officer, Lucknow.
- 2) Asstt. Supdt. (Pay Bill).
- 3) Hd. Clerk (Settlement).
- 4) Law Asstt. in office.
- 5) The Manager, O & R Rly. Coop. Society, Lucknow.

Attn: Asstt. Secy.
No. 814-E/EVI/74
13/8/1974

ASG

ANNEXURE NO- 2 A

REGISTERED/ A.D.

NORTHERN RAILWAY
 DIVISIONAL OFFICE,
 LUCKNOW.

No.E/6-1
 Dt.17 January, 1990

Shri Sri Narain Srivastava
 Vill. Khoj anpur
 Near Sadar Railway Station
 P.O. & District- FAIZABAD.

Reg: Re-instatement in service in E Branch
 of D.R.M. Office, N.Rly, LUCKNOW.

In reference to your representation dated 4.6.1968
 it is to inform you that you were on unauthorised absence
 w.e.f. 1.6.1968 and, therefore, you were deemed to
 have resigned from service w.e.f. 29.8.68 as advised to
 you vide this office letter No. 814-E/EVI/74 dated
 8.1.75.

No further action is, therefore, required from
 this office.

(RAHOO R.M)

For Divl. Railway Manager, N.Rly
 LUCKNOW.

attested
 (S. N. R.M.)
 Attested

222

Annexure No. 2A

REGISTERED/AD.

NORTHERN RAILWAY
Divisional Office
Lucknow

No. E/6-1
Dt. 17 January, 1990

Shri Sri Varain Srivastava
Vill. Khojanpur
Near Sadar Railway Station
P.O. & District - FAIZABAD.

Re: Re-instatement in service in E branch
of D.R.M. Office, N.Rly, Lucknow

In reference to your representation dated
4.6.1989, it is to inform you that you were on
unauthorised absence w.e.f. 1.6.1968 and, therefore,
you were deemed to have resigned from service w.e.f.
29.8.68 as advised to you vide this office letter
No. 814-E/EVI/74 dated 8.1.75.

No further action is, therefore, required
from this office.

222

(RAGHOO MALLA
for Civil Railway Manager, N.Rly,
Lucknow.

Attested
SNS
Attested
Attested

Under Certificate of Posting

Annexure No. 3

From: Shri Narain Swasthi
 Clerk E Section
 D.S. Office, N.Rly
 Lko

To: Shri P. L. Kapoor
 CCE-II (S/CEIA) D.S. office.
 N.Rly, Itazuligh, Lko

Sir,

Respectfully I beg to submit that one month DAF was received on 31-5-68 and on 1-6-68 I submitted resignation from the post. No reply has been given me about the resignation and when I went to report for duty on 1-7-68, you and DPO told me that since I have resigned, so no question arises to allow me to resume duty. So I return to office at Faizabad and now I am trying to obtain Certificate of Practice at Faizabad if resignation is accepted otherwise inform me so that I may take further course.

About more than one month I have not received any reply by post. Please sent me about my letter of 1/6/68. Kindly look into it and say how the matter stands. You & DPO has told me verbally that the same shall be accepted.

Hoping an early reply

Yours faithfully
 Shri Narain Swasthi

11.7.68
 12

Attested.

S.P.

Attest
 21/7/68

R39

ANNEXURE NO. 4

No. 814-E/I-II A.

Dated 25.8.1970

From:

Divisional personnel officer
 N. Railway,
 LUCKNOW.

To:

Shri Sri Narain Srivastava
 Village- Khojanpur,
 P.O & Distt. Faizabad.

Sub: Your letter No Nil dated 8.7.1970 endorsed to the
 Divisional Superintendent N. Railway, Lucknow,

Reference:

The following amounts of advances and loans etc. as
 indicated against each are still to be paid by you as
 per records of this office.

1- Cycle Advance.	Rs. 120/- + Interest @4 $\frac{1}{2}\%$.
2- Draught Advance	Rs. 265/-
3- Festival Advance	Rs 40/-
4- ECCS. Loan against Loan account No.	Rs. 630/- + Interest @8 $\frac{1}{2}\%$ from April, 1968. H.K.16/23

You have not cleared the above mentioned amounts
 though asked to do so repeatedly during your personal
 interview with my predecessors.

The question of acceptance of your resignation before
 you repay the above mentioned amounts in full does not
 arise.

You are therefore, advised to repay all the above
 mentioned outstanding amounts in full immediately in
 your own interest.

Attested
 S.M.
 Approved -

Sign eligible.
 Divisional Personnel officer.
 LUCKNOW.

AUG

Annexure-4

Registered A.D.

O.L. ID
G.S.I.

No. 814-E/I-IA.

Dated 25, 8.1970.

From:

To:

Divisional Personnel Officer.
N.Railway,
Lucknow.Shri Sri Narain Srivastava,
Village Khojanpur,
P.O. & District Faizabad.

Subject:

Your letter No. Nil dated 8.7.1970 endorsed to the
Divisional Superintendent, N.Railway, Lucknow.

Reference:

The following amounts of advances and loans etc as indicated
against each are still to be paid by you as per records of this
office.

1. Cycle Advance. . . .	Rs. 120/- + Interest @ 8 1/2%.
2. Draught Advance. . . .	Rs. 265/-
3. Festival Advance. . . .	Rs. 40/-
4. ECCS. Loan against Loan Account No. HX.16/23.	Rs. 630/- + Interest @ 8 1/2% from April, 1968.

You have not ~~clarified~~ cleared the above mentioned
amounts though asked to do so repeatedly during your personal
interview with my predecessors.

The question of acceptance of your resignation before
you repay the above mentioned amounts in full does not arise.

You are therefore, advised to repay all the above mentioned
outstanding amounts in full immediately in your own interest.

Divisional Personnel Officer.
Lucknow.

Attested

Sd/-

Additional
Applicant

Forwarded to Shri. T. V. Kapoor
 of Shri. T. V. Kapoor Shri. T. V. Kapoor
Advocate Advocate
 Date 29-12-70

(R41)

✓

To Shri. S. V. Mehta

(1) Administrative Office
No. 1 New Railway
Flagstaff Lane
London

D/S/

Reg. application forwarded.

Reference - My Pageant's letter dated 10-9-70 and subsequent letter dated 12-10-70

Your letter no 8145/1-11 dated 15-8-70

Answered to me, was replied vide my letter and subsequent reminders referred to above, but no further development has been intimated to me.

Please arrange my salary plus allowances from June 1968, till now, and intimate me by return of date. Also when and where I should report for duty in your office.

Immediate reply with necessary details
 Subject is expected.

Date 29-12-1970

Copy forwarded to Shri. T. V. Kapoor, S/o

Mr. R. K. Baroda House New Delhi - This is in reference to his letter no 720-E/31 dated 10-10-70 which was replied vide my letter and subsequent reminders referred to above.

Shri. N. Mehta, S/o

Attested

S/
Adv.
Applicant

卷之三

CERTIFICATE OF POSTING

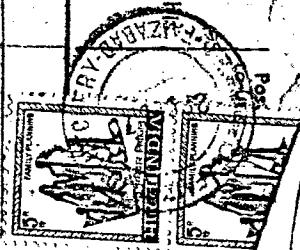
The unregistered articles addressed as under have been posted here this day at 9 A.M. 12.30 P.M. 1/2 hours :—

Class of articles	Exact address on the article
and so on	Shri. T. V. Seelvia Divisional personnel officer N. Railway Hostel, Panipat (Haryana) T. P. K. B. (Contd.)
and so on	S. P. O. N. Rly, Panipat Horse New Delhi
and so on	
and so on	

Total number of articles (in words)

One + one = two ~~and~~ eggs

Acto - Cita
SNS
Acto -



442

Annexure No - 6

Subj: Letter of Resignation
 Date: 12-1-1971
 To: Divisional Personnel Officer
Northern Railway, Baroda
L.K.O. or D.P.O.

26
The Divisional Personnel Officer
Northern Railway, Baroda
L.K.O. or D.P.O.

Dear Sir:

Subj: Your acceptance of my resignation.
 Re: Your letter No. S.O.S/1-13 dated

26.3.70.

8. My registered A.D. letter No. 281
 dated 1-3-70.

9. My further remuneration dated 12.12.70.

10. My letter under certification of
 posting dated 28-12-70 addressed
 to you and copy to GM (P) & D.P.O.

It appears that you are not interested to do it as
 it is evident that no reply to my aforementioned letter are
 forthcoming till now.

Due to non-acceptance of my resignation dated 1-3-1970 as
 intimated vide your letter referred to above I could not apply for
 appointment to the post of Labour Officer at Varanasi and to the post
 of low Assistant which was advertised from Railway Selection Committee
 Allahabad.

Secondly you did not intimate me to invite my application
 like other eligible Railway Employees for the post of low Assistant
 over N.Railway the Selection of which will be held in C.R. Hall Office
 New Delhi in the year 1971. In this way my better prospect of
 Employment and emoluments has been hampered.

Since you have not accepted my resignation referred to
 above, I may be given duty to my post and salary for a period of
 more than two years immediately.

Immediate reply on the subject is solicited.

Yours sincerely,

(Shri Narain Srivastava)
 Advocate.

Dated: 12-1-1971.

Copy forwarded to General Manager (Personnel)
 N.Rly. Baroda House, New Delhi for information
 and necessary action. He is requested to kindly
 act D.P.O./ LKO to decide the case judiciously
 at an early date.

Attest

Shri
 Narain
 Srivastava
 Advocate

A.M.

Registers A.D.

NORTHERN RAILWAY

Annexure No. 7
Gen. 13

Dir. Sup. C.S. Office

Ducknow 02-2-71

N. 8147/1-1A.

Shri. Srinivasan Srinivasan

Village - Khajampur,

P.O. - Dish - Faizabad

Reg. - Your letter No. N.L. 8121-71

As per extant rules the C.R. Dues outstanding against you can not be recovered from the amount of Provident Fund Standing at your credit even at your written consent given vide your letter No. N.L. 81-2-70.

Please, therefore, note that question of accepting your resignation before you repay the outstanding amounts already encumbered to you vide the Office letter of even number 8125-8-70 in full, does not arise.

D.P. M
Dir. Personnel/Offices
N.Ry. Ducknow

Attested
S.P.
Not
Applicable

FWS

Registration No/D

Shri Narain Govastaria.

Khojapur
Fazabad
Dt 10-5-1971
TB

Sri

To : The Divisional Personnel Officer
Northern Railway, Hazratganj

Lucknow

Sub:- Disciplinary proceeding

Ref - your Memorandum No 814-E/1-1A Dated
01-5-1971 addressed to me

I beg to submit that I may be allowed to inspect the following documents at your end so that I may be able to reply your above quoted memorandum dt 1-5-1971 at an early date.

Particulars of documents for inspection

- ① Attendance register for the month of May, June & July 1968 of Personnel Branch, D.S. Office Rly, Lko
- ② The office file on which my resignation letter Dt 01-6-1968 was dealt with.
- ③ Pay sheet of Personnel Branch Clerks, D.S., Lko for the month of May, June & July 1968.
- ④ My Service record and leave account maintained in your office.
- ⑤ My letter no/ril Dated 1-7-1970 under register A/D in reply to your letter no 814E/1-1A Dt 25-8-70.
- ⑥ My letter register A/D no/ril Dt 12-1-1971 to D.P.O/Lko
- ⑦ your letter no 814E/1-1A Dt 12-2-71 addressed to me.
- ⑧ My register A/D letter no/ril Dt 2-4-71 addressed to you.
- ⑨ My - do - - - - - Dt 24-4-71 addressed to Chairman, Railway Board and Copy to D.P.O, Rly, Lko
- ⑩ My Registered A/D letter no/ril Dt 28-3-70 addressed to Shri - Premitrao, D.S., Rly, Lko and Copy to G.M(P) R.D.S
- ⑪ your office file no 814E/1-1A
- ⑫ my notice no/ril Dt 28-4-1968 to D.P.O/Lko for leaving the service.

Attested
S. L. Govastaria

A46

(2) Continued from page (1)

Further I may mention that- I may be informed that- among the CCEI & CCE-II in Personnel, who was assigned with the clerking of office Clerk of the Said/ ^{Section by} in the year 1968. The letter no and authority may also be quoted here to this effect.

It is also, prayed that- I may be given free pass as may be admissible under the rules for the inspection of the above documents in your office in Faizabad ~~to~~ this back plus other allowances as may be admissible under the rules. Secondly if the aforementioned documents as referred to above to me at Railway station, Faizabad it would be a great convenience to me. I will be grateful to reply your aforementioned memorandum of 1-5-1971 if all the reasonable opportunity to inspect the above documents are given to me in early date.

Kindly acknowledge receipt of this letter.

Hoping an early reply

Yours faithfully

S. J. Nitin Kumar Singh

10-5-71

Attested
(N. A. D. Singh)

34

247

0. 18 (7) Date-stamp
Straps affixed except in case of uninsured Rs.
letters of not more than the initial weight
prescribed in the Post and Telegraph Guide
on which no acknowledgment is due.

Received a registered* Divisional Personal off
ressed to Wing Hazrat Wing
Wing Commander

Use of Receiving Officer "Write here 'letter', 'postcard', 'letter on 'paper',
'insured' or 'Rs. (in figures) + (in words)'
'(in words)'

Insurance fee Rs. ... P. Weight Rates
(in words) Grams

1000
1000
1000

After test
SAC
→ Auto
applied

Regd. No. 1070 Annexure 9

To, Divisional Personnel Officer
N. Railway, Hazaribagh
Loktak

Encl.

Reference your letter No DIL/1/EM/1/4/10-1-75

Sub - Non acceptance of resignation and issue
of S.C.S (charge sheet)

Respectfully I beg to submit as follows

(1) I am sorry to make this -inspected wrong resiliency
is concerned in my case. & your order is concerned
the D.R.R. Engg. started a proceeding under Section
by you, then without consulting an Engg. or without
giving second chance no order is possible under the
law about my termination of service. D.R.R. R. 7
is totally inapplicable here because I am permanent
Employee under you and the same organized the provision
of Article 311(2) of the Constitution under Rule 176(2) of
D.R.R. Rule 176(2)

(2) That - my repeated representation to the D.G. you or
C.M. & P. N.D.R. & Chairman Railway is
conclusive point that - you are fully aware now
avoiding to allow me to remain in your office. The
above order D.R. 81/1/75 can be forwarded by you so that it
save yourself from the burden of law.

(3) That - this application is again against your
above illegal order or which you may have
decided the matter will be called your illegal
order D.R. 81/1/75 or if not possible then this application
be treated as appeal as sovieta under the D.R.R.
D.R.R. R. 1968 and get it - Dismissed by the
D.R.R. since you are my superior. I have got it
directly word in your office. There are lot of
circular that - rule of automatic termination is
inapplicable in my case. I didn't see the Employee
on side of my Railways. It covers D.G. & your superior
Employee who is under command of you must be work in N.Y.
So there has been a legal that - case & under
appeal after the case will be over it may be give
a personal hearing either before you or D.G. on the subject
and immediately. During the allowed
I can have right of free with all admissible
benefit of your service under both.

Waiting an early reply
Date of 18-2-75

Attested of
S. N. Srivastava
Date of 18-2-75
Attestation
S. N. Srivastava
Date of 18-2-75
Attestation
S. N. Srivastava
Date of 18-2-75

Dogristan A/D

P.D.A.

To, Shri K. D. Sickle
 Chief Personnel Officer
 N Railway Board House
 New Delhi.

Ann. xxviii-10

Sd.

Sub:- Non-acceptance of my resignation.

Reference:- My last representation personally handed over to you on 20-3-87 at Ajodhya Railway Station while you were on inspection tour of LKO Division.

Respectfully I beg to submit as under:-

- (1) That I personally met you at Ajodhya Rly Station on 20/3/87 and had given you a representation that I may be allowed to resume duty in DRMs office - N Rly LKO as my resignation was not accepted by DPO - LKO in 1971. You had given me a very submissive hearing and had seen the Chancery & reply in my file and had assured me that my represent. handed over to you personally shall be replied after seeing the remarks from DRMs office at an early date and you were pleased to express your view that - after issue of draft order by DPO for removal from service, the order stands. notice termination of my service in 1975 was not possible.
- (2) That I personally met to Shri H. V. Sharma S. DPO LKO who told me that - my representation (20/3/87) which was given to you was handed over to him for proper action & reply on the points raised but more than two months (likely to pass, no reply has been given to me. The matter is becoming very old and due to the fault of DRMs office Staff neither I am allowed to resume duty nor any reply is given to me. As per Serial No 6110 (Rly Board circular) and AIR 1971 S.C Page 1407 the order of D.P.O. D. 1-75 about automatic termination of my service is against the above law & rule.
- (3) That for so many years I am consistently writing to your other superior & inferior authorities on the subject but no positive or negative reply is given to me. I have been allowed to resume duty in office so far. You are the Chief Administrator Officer of P' Branch of N. Rly and I am the employee of your department, whose welfare is also a matter of great consideration for you. I have no alternative except to knock your door that - a illegal order of DPO in 1971 automatic termination of service may kindly be reviewed and cancelled so that I may be saved from further harassment and torture.
- (4) That kindly refer to my representation DR 20/3/87 and say how the matter stands "Democracy is of the people for the people and by the people".

O/C

Dt 18-5-1987

Attested

(S)

A. S. S.
21/5/87

Yours faithfully,
 V. K. Khandpur (Signature)
 Post & Dist. H. F. AVAPAD (est),
 C. S. N. SRIVASTAVA

10.

Shri Raju Gandhi,
Hon'ble Prime Minister of India,
Prime Minister's House,
New Delhi

Honorable Sir,

Sub - Registration in accordance
with Indian Railway, LUCKNOW.

Reference :- (1) Your letter No. 337963 dated
20/7/87.

(2) My Registered application
dated 8/9/87 to Shri Raju
Gandhi, Minister for
Railway and copy to me.

Respectfully I beg to submit as under :-

(1) After your reply as reflected above, I made lot of
pressured and threatened representations to Secretary
Railway Board, Rail Board, D.D.B.R.D. and D.R.D. and
Major D.P.O. Delhi, Lucknow that I may be allowed to
remain busy in office pending a ticket as all my
representations to that I and my family members be
saved from services and further trouble and harassment
, but only to inform you that they have not given any
interim or final reply so far.

I personally met to D.P.O. Delhi,
New Delhi and other concerned officials at Lucknow on the
subject but they did not speak my mind and say that
reply shall be given to you as far as 7 years who
have not given any thing in reply so far. Your above
order for disposal of my case has also been ignored by

Alleged
SIT
T.D.

Contd... 2

प्रधान मंत्री कार्यालय
PRIME MINISTER'S OFFICE

नई दिल्ली-110011
NEW DELHI-110011

23 DEC 1988

(In all replies, please quote
this letter number and date)

No 207/4/88-EMP-II/344529

Dear Sir,

I am desired to acknowledge the receipt of
your letter dated 19.12.88 to the Prime Minister and
to say that it is being forwarded for appropriate
action to the Ministry of Railways, New Delhi.

Yours faithfully,

Swadesh Kumar
(SWADESH KUMAR)
SECTION OFFICER

Sh. Narain Srivastava,
Vill: Khojanpur Rly Station,
Near Sadar Rly Station,
PO: & Distt. Faizabad.

Attested

S. N. Srivastava

Annex No-13

Registered A.D.

His Excellency, The President of India,
Rashtrapati Bhavan,
New Delhi.

Honourable Sir,

Subject : Re-instatement in service in the office of
Divisional Rail Manager, Northern Railway,
Hazaratganj, Lucknow U.P. in Establishment
Branch.

May it please your honour, I beg to submit memorial

on the following facts for your honour's kind and sympathetic
consideration :-

1. That after putting about 10 years continuous service as
Clerk of 'E' Branch of Divisional Rail Manager's Office,
N. Rly., Hazaratganj, Lucknow (U.P.). I resigned from the
said post on 1-6-1968 which was not accepted by DPO-N. Rly
vide his letter No. 814-E/1-1 A dt. 25-8-70. Comin-
quently, I applied for duty to D. P. O., who instead of
giving me duty issued me a Charge-sheet for removal from
service on 1-5-71. The Charge-sheet remained unfinalised
till now. I made representation that I may be allowed to
inspect documents for preparation of my defence against
the Charge-Sheet which was not made available to me by
DPO - LXO. DPO - N. Rly. LXO. passed a another order vide
his letter No. 814-E/EIV/74 dt. 8-1-1975 that since my
absence from duty exceeds more than 3 months, so I am
deemed to have resigned from service in terms of Rule
732 Exception II of R.I.

(2) That when the DPO noticed that Charges against me are
not liable to be proved he passed the arbitrary and
illegal order on 8-1-75 just to give himself from the

Attested

Adv. applicent

.....

.....

- 3 -

Ayodhya Railway Station on 20-3-1987 who took my representation and had assured me that my case for re-instatement in service will be decided at an early date. Further I met Sr. DPO-N. Rly. LKO and other officers in D.R.M's Office LKO to decide my case and I was allowed to resume duty in office but they have not decided my case so far nor they have allowed me to resume duty in office.

(4) That I joined the profession of Advocate at Faizabad (U.P.) just to maintain the livelihood of eight members in my family. I have four daughters and 2 sons who's livelihood is in question and due to non-acceptance of resignation, I could not seek a better employment anywhere. Any how I am pulling in the said profession which is not a service. I was not allowed to resume duty by Sr. DPO.-LKO. so I started to do dignified profession just to maintain peace and tranquility in my life. The Railway Administration is unjust to my cause.

(5) That I could not knock door of the Court because my mother and two daughter's were confined to bed on account of long illness and my mother also expired. I had to go a lot of expenses in the treatment of my daughters and mother, so I could not arrange money to challenge the illegal order of DPO-LKO. I am so financially handicapped that I am unable to maintain four young daughters and two sons for last so many years. Secondly I thought that since my appeal before the D.R.M.

Attested
SIS
Acting
Applicant

.....4.

(ASU)

- 1 -

Asly. LKO. is pending, he shall definitely decide the matter.

(1) That your honour is the Supreme Head of the Railway Administration and nation as well and I have no alternative except to knock your door that the order of DDO-LKO dt. 8-1-75, may kindly be recalled and cancelled and I may be saved from further mental torture and harassment. I am due retirement from service in 1987 and I shall always writing you that I may be allowed to resumed duty in DRD's office as my service continues because I have not been removed/Dismissed/Retired from service in accordance with law.

(2) That the above petition may kindly be treated as ~~new~~ ^{old} petition under rule 1735 and 1738 of the Railways Servants Conduct and Disciplinary and Appeal and Rules of 1963.

It is, therefore, respectfully prayed that your honour may kindly consider the fair and genuine grievances and review and cancel the order of DDO-LKO dt. 8-1-75 and allow me to resumed duty on the post legally I am entitled to DRD's office, N. Rly. Lucknow with full benefit of continuity and seniority in service.

Yours faithfully,

Shri Naresh Srivastava

(Shri Naresh Srivastava) 16/88
Village - Khojanpur
Near Sader Railway Station,
Post & District Paisabagh (U.P.)

Dated 8-9-1988.

Affixed
S.N.Add
copy sent

47

Annexure No. 1A

राष्ट्रपति सचिवालय

PRESIDENT'S SECRETARIAT

Rashtrapati Bhavan,
NEW DELHI-110004.

No. 715.
Dated 13.1.1986.

Dear Sir,
I am directed to acknowledge receipt of your letter dated 21.1.1986. addressed to the Secretary to the Government of India, Ministry of [redacted] (Department of [redacted]) New Delhi, for appropriate action. Any further communication on the subject may please be addressed to him direct quoting the above reference number.

2. Yours faithfully,

for Secretary to the President.

ATC/CS
A. S. D.

२५८ रुपया
Northern Railway

No. E-6-1

4-161 8-2-89

Denl office

N. Rly.

Lucknow.

The President
Civil Bar Association
Fazlabad.

Verification of date of

Registration of En' Agents

S. N. Srivastava, Hon
Treasurer

The date of Registration and No. of the
aforesaid Advocate, who is practising
in the Civil Court Fazabad is
urgently required in the office of the
undersigned for the disposal of some official
matter.

You are therefore requested to kindly let this office know correct date of his registration, his Reg.-No. as on it was at as well as the specific period since when he is practising as an Advocate in the Civil Court Faizabad for better.

for Sand Aly Manager

Attested to this day
27/2/83

Allestet

~~SA~~

महेश ग्रन्थालय
पठनोदय
प्रसिद्धपता संच, लखनऊ

31, 1989, Panchkula, Haryana, India

(AS)

Registered

26-9-89

Annex - B/10-16

To

Shri, R.K. Jain
Secretary/Chairman, Railway Board
Rail Bhawan
New Delhi

Sub:- Re-visitation in Est' branch of Dholi's Office
(Reply to your letter of 13-9-89)

Reference: (1) Honorable President of India's letter No I-715
Dt 13-9-89 to your copy same
(2) Honorable Prime Minister's of India's letter No

(3) My last R/AD representation to Honorable President
of India at 25/8/89 and copy to you

(4) My registered A/D representation dt 11-1-89 by
name and further registered A/D representation to
Shri J.C. Ahuja, D.D.E, Est' branch, Railway Board
New Delhi at 20-3-89

Sir

Respectfully I beg to draw your kind
attention to the above quoted letters of Honorable
President and Prime Minister of our nation and subsequent registered
A/D letters to you & your D.D.E Shri Ahuja about the
validity of my application to re-join the railway service.

Even on the election of Hon. President you
have not decided the material submitted to you
under the P.P.C. (Sectant), Description of Affairs (Letter) till
so far you have given me no personal hearing.

I met so many times to D.M. Head, Comptroller of
all of them says that you will decide the matter
and they shall follow it. No interim or final order
has been given by you so far about my re-joining
service. There is no law which may automatically
terminate my service upon application of P.P.C. (Letter) which
not finalized by D.M. (A.D.E), they must wait for
permanent service in 1975. In order for my application of 20-3-89
as to my service to be accepted it is necessary to be
given time.

It is therefore for your early perusal
that I may be in a position to serve you my letter
of service is enclosed for your perusal and
course of time to be followed in this position
before the Central Administration Tribunal at each
for your kind permission and in that event you shall
be liable for all consequences of this application
given time.

At the earliest opportunity I shall be
honored to reply. Shri Naren Singh

Attested

S.N.S

Advocate

Democracy is a People for the People country the People
Economy the Nation can be Annex 53 19 Registered
a. M. J. P. Singh
End in H. T. Mehta Ad. M. P.

To the R.K.Jin

✓ *echinop/* *Stevens, trifoliate bran*
✓ *gilt* *leaf*

No. 1 - 001.

548

5. Full participation based on Service EE in its initial phase of the program.

Polishisch. President of Bank of West Africa. [Signature]
Tolliver P. J. 215 14th Street

② *Myriophyllum heterophyllum* (L.) Griseb. (N. 2370, 15.8.1976)
+ *Sparganium* L. sp.

③ *Myriophyllum heterophyllum* L. Griseb. (N. 2371, 15.8.1976)

Ohio C. P. O. New Delhi 25th Sept. 1911. Mr. Wm. H. McRae, in his letter to Mr. Boernego, says that the
Bansfette & Co. should submit a copy of the new and
the old of the C. P. O. rates & charges, and
when ready, I will forward to you. I am
sure that I have not enough time to do this myself,
but the time will come when I have & I will
make up a copy of the new and old rates & charges
and send it to you, so you may have it ready when
you want it.

Acted
SND
Am

Annexure 257/10

REGISTERED A/D.

RJ

To,

The Honorable President of India,
Rashtrapati Bhawan,
New Delhi.

Honorable Sir,

Subject: Re-instatement in service in
Establishment Branch of D.P.M.O. Office,
H. Rly. Hazraaganj, Lucknow.

Reference: (1) Your letter No. P-I 715 dated
13-9-88 to me and copy to
Secretary, Railway Board, Rail
Bhawan, New Delhi.

(2) My registered representation
dated 25-11-88 and 31-1-1989 to
you.

Most humbly and respectfully I beg to submit in
continuation of my above registered representation to
you as under:-

(1) That I made representation about my valid grievance
to your honour on 8-9-1988 to cancell the illegal
order of D.P.O., H. Rly., Lucknow dated 6-1-1978
on the various legal and factual grounds mentioned
therein under your sovereign power vested by virtue
of constitutional provisions. I was informed via
your letter referred above that Secretary/C. Officer,
Railway Board, Rail Bhawan, New Delhi has been
directed to take appropriate action on my above
representation. I made lot of registered and
unregistered correspondence to Shri R.N. Jain,
Secretary, Railway Board, who did not reply me on
thing about my valid grievance represented to you.

(2) That I made two subsequent representation to your
honour after original representation on the subject

Concl.....,

After read
S.N.B
A.T.W

(260)

and more than 6 months likely to pass but I have been remain unheard by the Secretary, Railway Board, New Delhi. I tried to meet him but he was not available. I applied for personal interview with him which remained unapplied till now.

(3) That for so many years I am writing continuously on the above subject to all the concerned Officers of the Railway Administration, but they are silent because they feel that wrong has been committed to their and in my case and they are trying to avoid my valid grievance so that I may keep silent, but I will leave no stone unturn to get my valid grievance decided. Sir, you are the sovereign Head of Indian Administration and your direction dated 19-9-88 to Secretary, Railway Board, Rail Bhawan, New Delhi to decide my representation has been left unattended till now. It would not be out of place to mention that speedy justice to every grievance is a natural and fundamental right of every individual in a domestic Administration.

(4) That 'Sir, it is mostly settled principle of law that a Railway servant serving more than 16 years service could not be automatically terminated without compliance of Article 31M(2) of the Constitution of India. I was issued Charge-Sheet for removal from service by D.P.O., Lucknow in 1978 but the same remained unfinalised till now and no such any order which deprives fundamental right to do could not be passed on 31-7-88 by D.P.O. concerned.

Attested
S.N.
Date

Comd.

46

- 3 -

It is, therefore, respectfully prayed that
all the representations on the subject may kindly
be considered and I may be re-instated in service so that
I and my family members be saved from further searches
and harassment.

Yours faithfully,

Shri Narain Prasad
(Shri Narain Srivastava)
c/o Village Bhujar
P.O. & District - Palibagh
(U.P.)

Dated 11 April 1989

(Under Circular) Copy forwarded for information and necessary
action to :-
(of posting) (1) Shri R.K. Jain: Secretary/Chairman
Railway Board, Rail Bhawan, New Delhi to
is requested to kindly say how the matter
stands. I may be allowed a personal
interview on the subject at your convenient date
which may be intimated here by return of
clerk.

(2) Shri Raghoo Ram Senior Divisional Personal
Officer, R.R. Bldg. ~~Barabati~~ ~~Office~~, 100002 Lucknow.
Since you are my authority's
authority - so my grievance may be redressed
at an early date and say how the matter
stands.

Yours faithfully

Shri Narain Prasad

Attested
S.N.
- Hdw

25/4/89

Annex-20 N

19

From: Shri Narain Srivastava
Khojarpur, Patiala.

16.

Shri Rahul Jha
Sr. D. P. O. N. Ray
Harrington
Liaqatpur

Dear Sir,

Re: Re-instatement in 'E' Branch of your office.

Ref: Hon'ble President of India's letter No. Pi-715
Dated 13.9.88

When I lastly met you in the 1st week of this month you had told me that proper reply to GPO on the subject as asked by him shall be sent within a week. I may inform you that I have approached to the Hon'ble President of India by my memorandum for re-instatement in service in your office. He has intimated me via letter referred above, the photo state state copy of which is attached herewith that Secretary Ray Board has been directed to decide the matter. I think since you have received a. S. P. O. in the month of Sept. 1987, I met you about 30 times about the progress of my grievance of my above case but you have not given any final or informed reply till now. It is your statutory obligation to dispose of my lot of representation pending in your office.

I shall highly grateful to you if you kindly reply to me by hand today or returned of date, whether you have submitted the necessary comments and service record to GPO N. Ray. This matter is still pending in your office.

Df 28-9-88

Yours sincerely

R. Narain Srivastava

(Shri Narain Srivastava)

28/9/88

Attestation
SNS
Adv

505386

प्रवासी का नम्बर ७०
VISITOR PASS NO.

प्रावश लालकार/GOVT. OF INDIA

मिस्टर ट्रांसपर वेस विभाग (रेसो विभ.)
Minister of Transport, Deptt. of Railways (RTB) (विभाग)

लिए अधिकारी दे मुलाकात की है वे यह व्यापार अधिकारी की भी हैं।
(The Officer visited should return the pass to the Reception Officer)

दरमाप/Date

२५ JAN 1986

प्रवासी का नाम और रसा

विभाग

प्रवासी का नाम और रसा

विभाग

लिए मुलाकात की जानी है।

Name & Designation of Officer to be
met.

प्रयोजन/पुराव

सरकारी विभाग

प्रवासी का नाम/Official Name

सिर्प्री/प्रियांका

प्रवासी का नाम/Name of Visitor

लिए मुलाकात की जानी है।

प्रवासी का नाम/Name of Visitor

लिए मुलाकात की जानी है।

ट्रांसपर

विभाग

प्रावश लालकार/GOVT. OF INDIA

ट्रांसपर